GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO.1643 TO BE ANSWERED ON 25TH NOVEMBER, 2016

NON-REGISTERED COURSES

1643. SHRIMATI K. MARAGATHAM:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Medical Council of India has issued a circular declaring various courses including post graduate course in emergency medicine offered by two hospitals and IGNOU as illegal;
- (b) if so, the details thereof;
- (c) whether these hospitals have claimed that the students were aware of the fact that the course does not have MCI certification; and
- (d) if so, the details thereof and the steps taken by the Government to protect the interest of students?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE)

(a) to (d): Medical Council of India issued a Public Notice on 28.09.2016 informing that following Post Graduate courses being offered by the institutes mentioned against it running without prior approval of the Central Government. Hence are held illegal and void *ab initio* –

S.No.	Institute	Name of the Courses
1.	Kokilaben Dhrubhai Ambani	Master in emergency Medicine programme
	Hospital and Medical Research	
	Institute, Mumbai	
2.	AMRI Hospital, Bhubaneswar	Emergency Medicine programme.
3.	Indira Gandhi National Open	Post Graduate Diploma in HIV Medicine,
	University	Health Management, Maternal & Child
		Health and Geriatric Medicine.

Prior permission of the Central Government is required to establish a new Medical College and impart courses in modern medicine under the Indian Medical Council Act, 1956 which is granted on the recommendation of the MCI.

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